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भाग—IV

PART—IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार

GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

विधि, न्याय एवं विधायी कार्य विभाग
अधिसूचनाएं

दिल्ली, 18 अक्टूबर, 2012

फा. सं. 27/2/2010-न्याय/Suptlaw/825-828.—

परिवार न्यायालय अधिनियम, 1984, की धारा 4 द्वारा प्रदत्त एवं इस विषय में अधिकार प्रदान करने वाली अन्य सभी शक्तियों का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल, दिल्ली उच्च न्यायालय की सहमति से, श्री एम. के. गुप्ता, जिला न्यायाधीश को, सुश्री दीपा शर्मा के स्थान पर, परिवार न्यायालय, दिल्ली के प्रधान न्यायाधीश के पद पर, उनके पदभार संचालने की तिथि से नियुक्त करते हैं।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल के आदेश से तथा उनके नाम पर,
तरून सहरावत, अतिरिक्त सचिव

DEPARTMENT OF LAW, JUSTICE AND
LEGISLATIVE AFFAIRS
NOTIFICATIONS

Delhi, the 18th October, 2012

F. No. 27/2/2010-Judl./Suptlaw/825-828.—In exercise of the powers conferred by Section 4 of the Family Courts Act, 1984, and all other powers enabling him in this regard, the Lt. Governor of the NCT of Delhi, with the concurrence of the High Court of Delhi, hereby appoints Mr. M. K. Gupta, District Judge, as Principal Judge, Family Courts, Delhi with effect from the date he takes over, in place of Ms. Deepa Sharma.

By Order and in the Name of the Lt. Governor of the National Capital Territory of Delhi,
TARUN SAHRAWAT, Addl. Secy.

फा. सं. 27/4/05-न्याय/Suptlaw/829-842.—दिल्ली विधिक सेवाएं प्राधिकरण नियमावली, 1996 के नियम 3 के साथ पठित विधिक सेवाएं प्राधिकरण अधिनियम, 1987, विधिक सेवाएं प्राधिकरण (संशोधन) अधिनियम, 2002 द्वारा यथासंशोधित की धारा 6 का अनुसरण करते हुए, राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल, दिल्ली उच्च न्यायालय के मुख्य न्यायाधीश के परामर्श से, दिल्ली उच्च न्यायालय के न्यायाधीश श्री संजय किशन कौल को न्यायाधीश श्री ए. के. सीकरी के स्थान पर, जिनका स्थानांतरण हो चुका है, दिल्ली उच्च न्यायालय में उनके कार्यकाल के दौरान, दिल्ली राज्य विधिक सेवाएं प्राधिकरण में, कार्यकारी अध्यक्ष मनोनीत करते हैं।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल के आदेश से तथा उनके नाम पर,
ए. एस. यादव, प्रधान सचिव

F. No. 27/4/05-Judl./Suptlaw/829-842.—In pursuance of the provisions contained in Section 6 of the Legal Services Authorities Act, 1987 as amended by the Legal Services Authorities (Amendment) Act, 2002, read with rule 3 of the Delhi Legal Services Authorities Rules, 1996, the Lt. Governor, National Capital Territory of Delhi, in consultation with the Chief Justice of the Delhi High Court, is pleased to nominate Mr. Justice Sanjay Kisham Kaul, Judge, High Court of Delhi as the Executive Chairman of the Delhi State Legal Services Authority, during his tenure as a Judge of Delhi High Court in place of Mr. Justice A. K. Sikri, since transferred.

By Order and in the Name of the Lt. Governor of the National Capital Territory of Delhi,
A. S. YADAV, Principal Secy.

		(2)	अनुशासन के अनुपालन सम्बन्धी अपनी शक्तियों की सामान्यता पर प्रतिकूल प्रभाव डाले बिना तथा अनुशासन बनाए रखने के यथोचित ऐसी कार्यवाही करने के लिए कुलपति अपनी शक्तियों का प्रयोग करते हुए आदेश द्वारा निदेश दे सकते हैं कि छात्रों को किसी संस्थान से उल्लिखित अवधि के लिए किसी विश्वविद्यालय या पोषित कॉलेज में अध्ययन के किसी पाठ्यक्रम या पाठ्यक्रमों से निष्कासित किया जाए या प्रवेश न दिया जाए या आदेश में विनिर्दिष्ट किसी राशि के लिए दण्डित किया जाए या विश्वविद्यालय की परीक्षा या परीक्षाओं से एक या अधिक वर्षों के लिए रोक लगा दी जाए या उस परीक्षा या परीक्षाओं में सम्बद्ध छात्र या छात्रों के परीक्षा परिणाम रद्द किए जाएं जिसमें उसने या उन्होंने भाग लिया है।
		(3)	संस्थानों के प्रमुखों को संबंधित कॉलेजों तथा संस्थाओं के छात्रों के मामले में ऐसी समस्त अनुशासनात्मक शक्तियां प्रयोग करने का प्राधिकार होगा जैसा ऐसे कॉलेज तथा संस्थाओं के उचित एवं प्रभावी कार्यप्रणाली के लिये आवश्यक हो।
इंदिरा गांधी प्रौद्योगिकी संस्थान से स्थानान्तरित कर्मचारियों के संबंध में अन्य उपबंध	25	(1)	कुलपति, इंदिरा गांधी प्रौद्योगिकी संस्थान के कर्मचारियों के विषय में इंदिरा गांधी दिल्ली प्रौद्योगिकी महिला विश्वविद्यालय के निदेशक की समस्त शक्तियों का प्रयोग करेगा।
		(2)	जब तक विश्वविद्यालय इस विषय पर विशेष परिनियम, अध्यादेश या विनियम नहीं बनाता, इंदिरा गांधी प्रौद्योगिकी संस्थान पर लागू होने वाले सामान्य विनियम या प्रक्रियाएं इन कर्मचारियों पर लागू होती रहेगी।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल
के आदेश से तथा उनके नाम पर,
ए. के. गुप्ता, उप-निदेशक (सचिवालय शाखा)

DEPARTMENT OF TRAINING AND TECHNICAL EDUCATION

NOTIFICATION

Delhi, the 18th October, 2012

F. No. 1 (2021)/SB/DTTE/2012/1915.— In exercise of the powers conferred by sub section (1) of section 30 read with section 29 of the Indira Gandhi Delhi Technical University for Women Act, 2012 (Delhi Act No. 9 of 2012), the Government of National Capital Territory of Delhi, after obtaining the prior approval of Chancellor, hereby makes the following statutes for Indira Gandhi Delhi Technical University for Women Act, 2012, namely:--

1. Short Title and Commencement -

- (1) These statutes may be called the the Indira Gandhi Delhi Technical University for Women (First) Statutes 2012;
- (2) They shall come into force on the date of their publication in the official Gazette.

2. Definitions – (i) In these Statutes, unless the context otherwise requires -

- (a) “Act” means the Indira Gandhi Delhi Technical University for Women Act 2012; (Delhi Act 09 of 2012)
 - (b) “Academic Staff” shall mean Professor, Associate Professor, Assistant Professor, Librarian, Deputy Librarian, Assistant Librarian, Programmer, System Manager, Foreman Instructor, Director Physical Education and such other Academic posts as may be decided by the Board of Management;
 - (c) “Board of Studies” means of Board of Studies of a Department/ School;
 - (d) “Clause” means the clause of a Statutes in which that expression occurs;
 - (e) “Faculty” means a faculty of the University comprising one or more departments or schools grouped together for academic functions;
 - (f) “Head” Means Head of the Department or School;
 - (g) “Head of College” means the Principal or Director of the College;
 - (h) “Non Teaching Staff” includes Registrar, Controller of Finance, Controller of Examinations, Technical Staff, Administrative, Ministerial and other staff as may be decided by the Board of Management;
 - (i) “Section” means a section of the Act;
- (ii) Words and expressions used but not defined in these Statutes and defined in the Act, shall have the same meanings as assigned to them in the Act.

3 (A) The Chancellor and his functions - The Chancellor, by virtue of his office shall be the Chairman of the Court.

(B) The Vice Chancellor - (1) The Vice Chancellor shall be a whole time salaried officer of the University;

(2) The Vice Chancellor shall be appointed by the Chancellor from a panel of three names (written in alphabetical order) recommended by the search- cum- selection committee.

(3) The search-cum-selection committee referred to in sub clause (2) shall comprise of -

- (a) an eminent academician - Chairman
- (b) former or present Director of a Indian Institute of Technology- Member

- (c) former or present Director of Indian Institute of Management-- Member
- (d) an academican of the level of Vice Chancellor, present or former, as a nominee of the University Grant Commission- Member.
- (e) Pr. Secretary/Secretary in the Technical Education Department of the Government - Member Secretary (ex-officio)

(4) The search-cum- selection committee shall forward the names (in the alphabetical order) to the member secretary of the Committee.

(5) The Vice Chancellor shall hold office for a term of five years from the date he/ she enters upon his office and shall be eligible for reappointment for not more than one term:

Provided that the person appointed as Vice Chancellor shall, on completion of seventy years of age during his/her term of office ceases to hold office.

(6) The emoluments and other conditions of service of the Vice Chancellor shall be as follows: ---

(i) The Vice Chancellor shall be paid a salary of Rs. 80,000/- per month or the salary paid to the Vice Chancellor of a Central University whichever is higher, which may be subject to enhancement of mutually agreed terms and he shall be entitled to the free use of the University Car and, without payment of rent, to the use of furnished residence throughout his/ her terms of office and no charge shall fall on the Vice Chancellor personally in respect of the maintenance of such as car and residence:

Provided that if a person in receipt of any pension is appointed as Vice Chancellor, his salary shall be fixed after taking into consideration such pension.

(ii) In addition to the salary specified in sub clause (i), the Vice Chancellor shall be entitled to such leave, benefits and allowances as are admissible to the University employees from time to time;

(iii) The Vice Chancellor shall be entitled to such terminal benefits and allowances as may be fixed by the Board of Management with the approval of the Chancellor from time to time:

Provided that where an employee of the University or of any other University or of any college maintained by or affiliated to

such other university is appointed as Vice Chancellor, he may be allowed to continue to contribute to such provident fund of which he is a member and University shall contribute to the account of such person in that Provident Fund at the same rate at which such person had been contributing immediately before his appointment as Vice Chancellor:

Provided further that where such employee had been a member of any pension scheme, the University shall make necessary contribution to such schemes.

(7) If the office of the Vice Chancellor becomes vacant due to death, resignation or otherwise, or if he is unable to perform his duties due to ill health or any other reason, the senior most Pro-Vice Chancellor shall perform the duties of the Vice Chancellor, and if there is no Pro Vice Chancellor, the senior most Dean shall perform the new functions of the Vice Chancellor until the new Vice Chancellor assumes office or until the existing Vice Chancellor resumes the duties of his office, as the case may be.

4. Powers and functions of the Vice Chancellor - (1) (a) The

Vice Chancellor shall be ex- officio Chairman of the Academic Council, the Planning Board and the Finance Committee.

(b) The Vice Chancellor shall chair the meetings of the Court, in case Chancellor is unable to do so.

(2) The Vice Chancellor shall be entitled to be present at and address meeting of any other authority or any other body of the University but shall not be entitled to vote unless he/she is a member of such authority or body.

(3) It shall be the duty of the Vice Chancellor to ensure compliance of directions issued by Chancellor from time to time and to see that the Act, the Statutes, the Ordinances and the Regulations are duly observed. He shall have all the powers to ensure such observance.

(4) The Vice Chancellor shall exercise control over the affairs of the University and shall give effect to the decision of all the authorities of the University.

(5) The Vice Chancellor shall have all the powers necessary for the proper maintenance of discipline in the University and he may delegate any such power to such officers or officers as he may deem fit.

(6) The Vice Chancellor shall be empowered to grant leave to any officer of the University and make necessary arrangement for the discharge of the functions of such officers during his absence.

(7) The Vice Chancellor shall grant leave of absence to any employee of the University in accordance with the Rules and, if so decides, may delegate such power to another officer of the University.

(8) The Vice Chancellor shall have the power to convene or cause to be convened the meeting of the Court, with the approval of Chancellor, and the meeting of the Board of Management, the Academic Council the Planning Board and Finance Committee.

(9) The Vice Chancellor shall have the power to make short term appointment, with the approval of Board of Management for a period not exceeding six months of such persons as he may consider necessary for the functioning of the University, under intimation to Chancellor/Government.

5. The Chairman Board of Management - (i) The Chairman, Board of Management, shall be eminent Educationalist / Scientist / Technologist / Industrialist who is to be nominated by the Chancellor, and who shall work part time for the University;

(ii) The Principal Secretary/Secretary, TTE shall draw a panel of three such eminent persons and submit the panel to the Chief Secretary, who shall recommend a name from the panel to the Chancellor through Minister in-charge / Chief Minister.

6. The Pro Vice Chancellor - (1) Every Pro Vice Chancellor shall be appointed by the Board of Management on the recommendation of the Vice Chancellor:

Provided that if the recommendation of the Vice Chancellor is not accepted by the Board of Management, the matter shall be referred to the Chancellor who may either appoint the person recommended by the Vice Chancellor or to request the Vice Chancellor to recommend another person for consideration of the Board of Management.

(2) The term of office of a Pro-vice Chancellor shall be three years or until the expiry of the terms of office of the Vice chancellor, whichever is earlier, and he shall be eligible for reappointment;

Provided that a pro Vice Chancellor shall retire on attaining the age of sixty five years:

Provided further that a Pro Vice Chancellor shall while performing the functions of the Vice Chancellor under clause 3 (B) and sub clause 7 of Statute, continue in office notwithstanding the expiry of his term of office as pro Vice Chancellor until a new Vice Chancellor assumes office or until the existing Vice Chancellor resumes his duties as case may be.

(3) (a) The salary of a pro Vice Chancellor shall be as decided by the Board of Management with the approval of the Chancellor;

(b) Every Pro Vice Chancellor shall be entitled, without payment of rent, to the use of furnished residence throughout his term of office and no charge shall fall on the pro Vice Chancellor personally in respect of maintenance of such residence;

(c) In addition to the salary specified in sub-clause (a), a Pro Vice Chancellor shall be entitled to such leave, benefits and other allowances as admissible to the employees of the University from time to time;

(d) Every Pro Vice Chancellor shall be entitled to such terminal benefits as may be fixed by the Board of Management from time to time;

(e) Every Pro Vice Chancellor shall be entitled to subscribe to the Contributory Provident Fund of the University till the end of his tenure:

Provided that where an employee of the University or a college of any other university or institution maintained by or affiliated to such other university is appointed as Pro Vice Chancellor, he shall continue to be governed by the same retirement benefit scheme to which he/she was entitled prior to his appointment as Pro-Vice Chancellor till he continues to hold his/her lien on that post. However, the pay for the purpose of subscription to the General Provident fund or subscription to the University Contributory Fund shall be the pay drawn by him as Pro Vice chancellor.

(f) Every Pro Vice Chancellor shall assist the Vice Chancellor in respect of such matters as may be specified by the Vice Chancellor in his behalf from time to time and shall also exercise such powers and perform such functions as may be delegated to him by the Vice Chancellor.

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7. The Deans— (1) There shall be Deans to deal with academics, research, consultancy and student welfare and with such other aspects as the Board of Management deem it necessary.

(2) Every Dean shall be appointed by the Vice-Chancellor amongst the professors of the University for a period of three years and he shall be eligible for reappointment:

Provided that a Dean on attaining the age of sixty five years shall cease to hold office as such;

Provided further that if at any time, there is no professor in a department or school, the Vice-Chancellor, or a Dean authorized by the Vice-Chancellor in this behalf, shall exercise the powers of the Head of the Department or school.

(3) When the office of the Dean is vacant or where the Dean by reason of illness, absence or any other cause, is unable to perform the duties of his office, the duties of his office shall be performed by such person as the Vice-Chancellor may appoint for the purpose;

(4) The Dean shall be the head of the functional cluster assigned to him and shall be responsible for the conduct and maintenance of the standards of work in the functions assigned to him.

(5) The Dean shall perform such other functions as may be prescribed by the Ordinances.

(6) The Dean shall have the right to be present and to speak at any meeting of the Board of Studies or a committee of the Department/School but shall not have the right to vote there, unless he is a member thereof.

8. The Registrars — (1) Every Registrar shall be appointed by the Board of Management on the recommendations of the Chancellor and he shall be a whole-time salaried officer of the University;

(2) The emoluments and other conditions of service of a Registrar shall be such as prescribed by the Ordinances:

Provided that Registrar shall retire on attaining the age of sixty two years. However, the Chancellor may grant extension upto maximum of sixty five years in public interest.

(3) When the office of the Registrar is vacant or when the Registrar, by reason of ill health, absence or any other cause, is unable to perform his functions as the Registrar, his functions shall be performed by such person as the Vice-Chancellor may appoint for the purpose and inform Chancellor of the same ;

(4) A Registrar designated especially on its behalf by the Board of Management shall have the power to take disciplinary action against such employees, excluding teachers, as may be specified by the Board of Management by general or special order ;

(5) an appeal shall lie to the Vice-Chancellor against any order made by the Registrar in pursuance of clause (4)

(6) In cases where an inquiry discloses that a punishment beyond the powers of the Registrar is called for, the Registrar shall, consequent to the inquiry, make a report to the Vice chancellor along with his recommendations for such action as the Vice-Chancellor may deem fit :

Provided that in such a case an appeal shall lie to the Board of Management against an order of the Vice-Chancellor imposing any penalty on an employee.

(7) The Board of Management shall designate a Registrar to act in one or more of the following capacities, namely:-

- (i) Secretary to the Court
- (ii) Secretary to the Board of Management
- (iii) Secretary to the Academic Council
- (iv) Secretary to the Planning Board.

(8) A Registrar so designated shall, in relation to the authority concerned -

- (a) be the custodian of the records, the common seal and such other properties of the University as the Board of Management may commit to his charge;
- (b) issue notices and convene meetings of that authority and the committees appointed by it;
- (c) keep the minutes of the meetings of that authority and the committees appointed by it;
- (d) conduct the official proceedings and correspondence; and
- (e) supply to the Chancellor a copy each of the agenda of the meetings of the authorities of the University as soon as it is issued and the minutes of such meetings.

(9) Any Registrar may be designated by the Vice-Chancellor to represent the University in suits or proceedings, by or against the University, sign powers of attorney, verify pleadings and depute his representative for the purpose.

(10) The Registrar shall hold and manage the properties of the University, including trust and immovable properties, for fulfilling any of the objects of the University.

(11) The Registrar shall ensure that the registers of properties of the University are maintained properly and that stock checking is conducted of the equipment and other material in the offices and branches of the University including colleges and the institutions maintained by the University.

(12) The Registrar shall perform such other functions as may be specified in the Statutes, Ordinances or Regulations or as may be required from time to time by the Board of Management or the Vice-Chancellor.

9. The Controller of Finance – (1) The Controller of Finance shall be appointed by the Board of Management on the recommendation of Chancellor and he shall be a whole time salaried Officer of the University and shall work under the control of Board of Management.

(2) The emoluments and other conditions of service of the Controller of Finance shall be prescribed by the Ordinances:

Provided that the Controller of Finance shall retire on attaining the age of sixty two years.

(3) When the office of the Controller of Finance falls vacant or when the Controller of Finance, by reason of ill health, absence or any other cause, is unable to perform his functions as the Controller of Finance, his functions shall be performed by such person as the Vice-Chancellor may appoint for the purpose, and inform Chancellor of the same.

(4) The Controller of Finance shall –

(a) exercise general supervision over the funds of the University and advise it as regards to its financial policies; and

(b) perform such other financial functions as may be assigned to him by the Board of Management or as may be prescribed by the Statutes or the Ordinances:

Provided that the Controller of Finance shall not incur any expenditure exceeding three lakh rupees or such other amount as may be fixed by the Board of Management, without the prior approval of the Competent Authority.

(5) Subject to the control of the Vice Chancellor and the Board of Management, the Controller of Finance shall –

(a) ensure compliance of financial rules and regulations as prescribed by the University;

(b) be responsible for proper and timely investment of University funds with the approval of the Vice-Chancellor.

(c) be responsible for get formats of books of accounts approved by the Finance Committee;

(d) be responsible for getting internal and external audit of the books of accounts of the University;

(e) see that the limits fixed by the Finance Committee for recurring and non-recurring expenditure for a year are not exceeded and the money is expended or spent for the purposes for which it was granted or allotted;

(f) be responsible for the preparation of the annual accounts and the budget of the University and for their presentation to the Board of Management after they have been considered by the Finance Committee;

(g) keep a constant watch on the cash and bank balances and investments;

(h) watch the progress of collection of revenues and advise in respect of methods of collection employed;

(i) bring to the notice of the Vice Chancellor any unauthorized expenditure or any other financial irregularity and suggest appropriate action against person at fault; and

(j) call from any office of the University, including colleges maintained by the University, any information or report that he/she may consider necessary for the performance of his functions.

(6) Any receipt given by the Controller of Finance or by the person or persons duly authorized on its behalf by the Board of Management shall be a sufficient discharge for payment of funds to the University.

10. The Librarian – The Librarian shall be whole-time salaried officer appointed by the Board of Management on the recommendation of a selection committee constituted for the purpose, and shall possess such qualifications and exercise such powers and perform such duties, as may be determined by the Board of Management.

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11. The Board of Management –

(1) The Board of Management shall have the power of management and administration of the revenues and properties of the University and the conduct of all administrative affairs of the University not otherwise provided for.

(2) Subject to the provisions of the Act, the Statutes and the Ordinances, the Board of Management shall, in addition to the other powers vested in it by and under the Statutes, have the following powers, namely;

- (a) to create teaching and other academic posts in the University and colleges and to define the functions and conditions of services of the Professors, Associate Professors, Assistant Professors, other teachers and the academic staff employed by the University after taking into consideration the recommendations of the Academic Council;
- (b) to prescribe qualifications and other conditions of eligibility for teaches and other academic staff after taking into account the recommendations of the Academic Council;
- (c) to make appointments of such Professor, Associate Professors, Assistant Professors, other teachers and such academic staff as may be necessary, on the recommendations of the selection committees constituted for the purposes;
- (d) to make appointments to temporary vacancies of any academic and non-teaching staff;
- (e) to specify the manner of appointment to temporary vacancies of the academic and non-teaching staff;
- (f) to provide for the appointment of visiting professors, chaired nd determine the terms and conditions of such appointment;
- (g) to create administrative, ministerial, technical and other necessary posts after taking into account the recommendations of the finance committee and to specify the manner of appointment thereto;
- (h) to prescribe qualifications and other conditions of eligibility for non-teaching staff as may be necessary, on the recommendations of the selection committee constituted for the purpose;
- (i) to make appointment of non-teaching staff as may be necessary, on the recommendations of the selection committees constituted for the purpose;
- (k) to regulate and enforce discipline amongst the employees in accordance with the Statutes and the ordinances;
- (l) to transfer or accept transfers of any immovable or movable property on behalf of the University;

- (j) to entertain, adjudicate upon or redress the grievances of employees and the students of the University who may, for any reason feel aggrieved;
- (k) to fix the remuneration payable to invigilators and travelling and other allowances payable after consulting the finance committee;
- (l) to select a common seal for the university and to provide for the use of such seal;
- (m) to delegate any of its powers to the Vice-Chancellor, and on the recommendations of the Vice-Chancellor to the Pro Vice-Chancellor, Registrars, the Controller of Finance or any other Officer, employee or authority of the University or to a Committee appointed by it;
- (n) to institute fellowships, scholarships, studentships; and
- (o) to exercise such other powers and perform such other functions as may be conferred or imposed by the Act or the Statutes.

(3) The Board of Management shall exercise all the powers of the University not otherwise provided for by the Act, the Statutes, the Ordinances and the Regulations for the fulfilment of the objects of the University.

(4) The Board of Management shall meet at least once, in every three months.

12. The Academic Council – (1) The academic council shall-

- (a) exercise general supervision over the academic policies of the University and to give directions regarding methods of instruction, evaluation or research or improvement in academic standards;
- (b) consider matters of general academic interest either on its own initiative or on a reference from the Planning Board or a Department/ School of studies or the Board of Management and to take appropriate action thereon; and
- (c) frame such regulations as are consistent with the Statutes and the Ordinances regarding the academic functioning of the University, including discipline, admissions, award of fellowships and studentships, fees and other academic requirements.

(2) The academic council shall meet at least once, in every four months.

(3) The academic council shall draw up a list of experts / professionals to be members of selection committees constituted under Statute 17(1). Such a list of experts / professionals shall be submitted to the Government, through Secretary, Department of Training and Technical Education and as may be

required by the Government, experts / professionals would be dropped substituted in the list drawn up by the academic council.

13. The Planning Board – (1) The Planning board shall consist of the Vice – Chancellor and not more than six members to be nominated by the Board of Management;

(2) All the members of the Planning Board, other than the Vice-Chancellor and not more than six members to be nominated by the Board of Management;

(3) The Planning Board shall design and formulate appropriate plans for development and expansion of the university, and it shall, in addition, have the right to advise the Board of Management and the Academic Council on any matter which it may deem necessary for the fulfilment of the objects of the University;

(4) The Planning Board may constitute such committees as may be necessary for planning and monitoring the programmes of the University;

(5) The Planning Board shall meet at such intervals as it deem expedient, but it shall meet at least twice in a year;

14. The Departments and the Schools. – (1) The University shall have such departments and schools of studies as may be specified in the Ordinances;

(2) Each department or school of studies shall be headed by the Head of the Department as prescribed in the Ordinances;

(3) The composition and functions of the department and schools and other related matters shall be such as are specified in the Ordinances.

15. The Board of Studies – (1) Each Department and School of studies shall have a Board of Studies to advice on academic matters of the Department or School, as the case may, including matters relating to formulations of curriculum and its regular update;

(2) The composition of Board of Studies and its functions will be as specified in the Ordinances.

16. The Finance Committee. – (1) The Finance Committee shall develop financial policies of the University and to oversee the revenues and expenditures of the university;

(2) The Finance Committee shall make recommendations on generating revenues through the university's activities and these recommendations of the Finance Committee shall be placed before the Board of Management for a decision;

(3) The Finance Committee shall make recommendations on improving the operational efficiency of the University's activities, measures for revenue generation, and, on major expenditure proposals of the University, as may be required by the Board of Management;

(4) The Controller of Finance shall be the ex-officio Member-Secretary of the Finance Committee;

(5) The annual accounts and the budget of the university prepared by the Controller of Finance shall be placed before the Finance Committee for approval before being submitted to the Board of Management.

17. Selection Committee. – (1) There shall be constituted selection committees for making recommendations to the Board of Management for appointment to the posts of Professors, Associate Professors, Assistant Professors, other teachers, other academic staff and the heads of colleges maintained by the University;

(2) Each of the selection committees for appointment to the post of Professors, Associate Professors, other teachers and other academic staff shall consist of the following members, namely;

- (i) The Vice-Chancellor;
- (ii) The Principal Secretary/Secretary of Department of Training and Technical Education or his nominee
- (iii) One of the Deans of the related discipline nominated by the Board of Management;
- (iv) Three experts not connected with the University to be nominated by the Vice – Chancellor from a panel of not less than seven names approved by the Academic Council for each department / school ;
- (v) Four members of the selection committee (who shall include at least two experts) shall form a quorum for a meeting of the selection committee constituted under clause (2).

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(3) Each of the selection committees for appointment to the posts of heads of colleges maintained by the University shall consist of the following members, namely –

- (i) The Vice – Chancellor;
 - (ii) The Principal Secretary/Secretary of Department of Training and Technical Education or his nominee
 - (iii) The eminent professionals to be nominated by the Vice-Chancellor, out of a panel approved by the Academic Council for the post of Principal / Director.
 - (iv) A member of the Board of Management to be nominated by Vice Chancellor.
- Four members shall form the quorum and it should include at least one person from category (iii) above.

(4) Each of the Selection Committees for appointment to the post of various categories of staff, other than the academic staff, shall consist of the following members namely:

- (i) The Vice – Chancellor or his nominee not below the rank of Pro Vice – Chancellor of the university,
- (ii) The Principal Secretary/Secretary of Department of Training and Technical Education or his nominee
- (iii) The Registrar,
- (iv) a representative of the scheduled castes or scheduled tribes of the rank of Gazetted Officer : Provided that whenever necessary, two experts may be nominated by the Vice-Chancellor in the above Selection Committees.

(5) The quorum for a meeting of a selection committee constituted under clause (4) shall be three.

(6) The procedure to be followed by the selection committees constituted under these statutes shall, in making recommendations, be such as laid down in the Ordinances.

18. Special mode of appointment.- (1) Notwithstanding anything contained in Statute 17, the Board of Management may invite a person of high academic distinction and professional attainments to accept the post of a professor / Associate professor or any other equivalent academic post in the University on such terms and conditions as it may deem fit, and appoint the person to such post.

(2) The Board of Management may appoint any member of the academic staff working in any other university or organization on a teaching assignment or for undertaking a project or any other work on such terms and conditions as

may be determined by the Board of Management in accordance with the manner specified by the Statutes.

19. Recognized teachers. — (1) The qualifications and other conditions of eligibility for recognition of teachers working in the colleges maintained by the University shall be such as are prescribed by the Ordinances.

(2) All cases of recognition of teachers in a college shall be dealt with and approved by the selection committees as constituted under clause (1) of Statute 17.

20. Committees— (1) Any authority of the University may appoint as many standing or special committees as it may deem fit and may appoint on such committees such persons as are not members of such authority.

(2) Any committee appointed under clause (1) may deal with any subject delegated to it and before taking action, if any, shall seek confirmation of it from the authority appointing it.

21. Terms and Conditions of service and code of ethics for the teachers and other academic staff of the University— (1) All the teachers and other academic staff of the University shall, in the absence of any contract to the contrary, be governed by the terms and conditions of service and code of ethics as are specified by the Statutes and the Ordinances.

(2) Every teacher and member of the academics staff shall be appointed on a written contract.

(3) A copy of every contract referred to in clause (2) shall be deposited with the Registrar.

22. Terms and Conditions of service and code of conduct for other employees of the University— All the employees of the University, other than the teachers and other academic staff shall, in the absence of any contract to the contrary, be governed by the terms and conditions of service and the code of conduct as specified in the Statutes and the Ordinances.

23. Removal of employees of the University— (1) Where there is an allegation of serious misconduct against a teacher, a member of the academic staff or any other employee of the University, the Vice-Chancellor

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may, in case of a teacher or a member of the academic staff, or the authority competent to appoint (hereinafter referred to as appointing authority) in the case of any other employee, as the case may be, by order in writing, place such teacher, member of the academic staff or other employee as the case may be, under suspension and shall forthwith report to the Board of Management the circumstances in which the order was made.

(2) Notwithstanding anything contained in the terms of the contract of appointment or in a other terms of conditions of service of the employees, the Board of Management in respect of teachers and other academic staff, and the appointing authority, in respect of other employees as the case may be, shall have the power to remove a teacher or a member of the academic staff or other employee, as the case may be, on grounds of misconduct,

(3) Save as aforesaid, the Board of Management, or the appointing authority, as the case may be, shall not be entitled to remove any teacher, any member of the academic staff or any other employee except for a justified cause and after giving three months' notice to the person concerned or on payment of three months' salary to him/her in lieu thereof.

(4) No teacher, member of the academic staff or other employee shall be removed under clause (2) or clause (3) unless he has been given a reasonable opportunity of showing cause against the action proposed to be taken against him/her.

(5) The removal of a teacher, a member of the academic staff or other employee shall take effect from the date on which the order of removal is issued.

(6) Notwithstanding anything contained in the foregoing provisions of this Statute, a teacher, a member of the academic staff or other employee may resign after giving one month's notice in writing to the Board of Management or the appointing authority, as the case may be, or by paying one month's salary in lieu thereof, Provided that such resignation shall take effect only from the date on which the resignation is accepted by the Board of Management, or the appointing authority, as the case may be.

24. Maintenance of discipline amongst the students of the University-(1) The powers regarding discipline and disciplinary action in regard to the students of the University shall vest with the Vice-Chancellor who may delegate all or any of his powers to such officers of the university, as he may deem fit.

(2) Without prejudice to the generality of his/her powers relating to the maintenance of discipline and taking such action as he/she may deem appropriate for the maintenance of discipline, the Vice-Chancellor may, in exercise of his/her powers, by order, direct that any student or students be expelled or rusticated for a specified period and not admitted to a course or courses of study in the University or College maintained by the University for a stated period, or be punished with a fine for an amount to be specified in the order, or debarred from an examination or examinations conducted by the University for one or more years or that the result of the student or students concerned in the examination or examinations, in which he/she has or they have appeared, to be cancelled.

(3) The heads of colleges shall have the authority to exercise all such disciplinary powers over the students in their respective colleges as may be necessary for the proper and efficient functioning of such colleges.

25. Other provisions in respect of employees transferred from Indira Gandhi Institute of Technology---- (1) The Vice-Chancellor will exercise all the powers of the Director, Indira Gandhi Delhi Technological University for Women in respect of all the employees of the Indira Gandhi Institute of Technology

(2) Until the University is able to make specific Statutes or Ordinances or Regulations on this subject, general regulations or procedures applicable to Indira Gandhi Institute of Technology shall continue to apply to these employees.

By Order and in the Name of the Lt. Governor of the
National Capital Territory of Delhi,

A. K. GUPTA, Dy. Director (SB)